

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1061
ANSWERED ON:07.12.2004
GRIEVANCES RECEIVED BY DDA
Prasad Shri Lal Mani

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority has received consolidated reference of grievances on 28.6.2004 from 'All India Association for SC/ST & Physically Handicapped People Upliftment';
- (b) if so, the details of action taken and reply given on each grievances;
- (c) if not, the reasons therefor; and
- (d) the time by which all grievances are likely to be finalized?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT(SHRI GHULAM NABI AZAD)

(a)to(d): Yes, Sir. Delhi Development Authority has received a representation of 'All India Association for SC/ST & Physically Handicapped People Upliftment', relating to various policy issues regarding registration under Rohini Residential Scheme, 1981, allotment of Residential Plots to SC/ST and physically handicapped, promotion of SC/ST and physically handicapped, revision of policy to change shop locations, allotment of DDA shops to SC/ST/Physically Handicapped and allotment of land to the Association.

DDA has reported that promotion of SC/ST employees is made on their turn and in accordance with the reservation policy. Grievances of SC/ST and Physically Handicapped employees are redressed through a system of Liaison Officer specifically appointed for this purpose. DDA reserves 25% of flats/shops for SC/ST categories and 1% of flats/shops for physically handicapped persons. Action on grievances received by DDA is taken in accordance with the provisions of its Act and Rules.